

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 237/GT/2020

Subject : Petition for revision of tariff for the period 2014-19 after
truing up exercise in respect of Ramagundam Super
Thermal Power Station, Stage I & II (2100 MW)

Petition No. 416/GT/2020

Subject : Petition for approval of tariff for the period 2019-24 in
respect of Ramagundam Super Thermal Power Station,
Stage I & II (2100 MW)

Petitioner : NTPC Limited

Respondents : AP Eastern Power Distribution Company Ltd. &
12 Others

Date of Hearing : **28.7.2022**

Coram : Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Shri Shri Venkatesh, Advocate, NTPC
Shri Anant Singh, Advocate, NTPC
Shri Rishabh Sehgal, Advocate, NTPC
Ms. Isnain Muzamil, Advocate, NTPC
Shri A.S. Pandey, NTPC
Shri Harshit Sharma, NTPC
Shri S.Vallinayagam, Advocate, TANGEDCO
Ms. B. Rajeswari, TANGEDCO
Ms. R. Ramalakshmi, TANGEDCO
Ms. R. Alamelu, TANGEDCO

Record of Proceedings

These Petitions were called out for virtual hearing.

2. At the outset, the learned counsel for the Petitioner prayed for grant of time to file certain additional documents/ submissions including revised tariff forms, in these matters. The request of the Petitioner was accepted.



3. The learned counsel for the Respondent TANGEDCO, prayed that the Respondent may also be permitted to file its replies on the additional submissions of the Petitioner. Accordingly, the hearing of these matters was adjourned.

4. The Commission also directed the Petitioner to submit the following additional information, by **31.8.2022**, after serving copy to the Respondents.

In Petition No. 237/GT/2020

- (i) *Documentary evidence for the additional capital expenditure claimed towards free hold land including Court orders etc.*
- (ii) *Details of expenditure incurred on account of special allowance as allowed by the Commission as per Regulation 16(3) of 2014 Tariff Regulations.*
- (iii) *Form-13 and details of rate of interest duly certified by the Auditor.*

For Petition No. 416/GT/2020

- (i) *Detailed reason and justification of the expenditure claimed on account of Ash dyke buttressing / raising and other related works of Rs. 210.00 crore during 2023-24.*

5. The Respondent shall file their replies by **12.9.2022**, after serving copy to the Petitioner, who may file its rejoinder, if any, by **19.9.2022**. Pleadings shall be completed by the parties within the due dates mentioned and no extension of the time shall be granted.

6. The Petition shall be listed for hearing in the due course for which a separate notice will be issued to the parties.

By order of the Commission

Sd/-

(B. Sreekumar)
Joint Chief (Law)

